

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 349/1994

Tuesday this the 8th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

N. Rangarajan,  
Jr. Telecom Officer (Works)  
Office of the Telecom District Manager  
Kollam. ....Applicant

(By Advocate Mr. P. Santhalingam)

Vs.

1. Divisional Engineer (Administration)  
Office of the Telecom District  
Manager, Ponnamma Chambers-I  
Parameswar Nagar, Kollam.
2. Telecom District Manager  
Office of the Telecom District  
Manager, Ponnamma Chambers-I  
Parameswar Nagar, Kollam. ....Respondents

(By Advocate Mr. S. Krishnamoorthy, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant is aggrieved by an order of suspension. It is said that he was placed under suspension earlier, and that the suspension was revoked. Thereafter he was again placed under suspension, which according to learned counsel for applicant amounts to unmerited harassment. Counsel submits further that in place of suspension applicant could be transferred to some other station during pendency of disciplinary proceedings.

We give an opportunity to applicant to file an appeal against the order of Suspension, if he so desires. If an appeal is filed within ten days from today, the appellate authority shall pass a reasoned order thereon, within one month of the date of receipt of the appeal.

2. With the above directions, application is disposed of. No costs.

Dated 8th March, 1994.

  
P.V. Venkatakrishnan

P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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